

the authority to give shops, godown plat-forms etc. on rent. The Fruit and Vegetable Market was transferred to the Delhi Municipal Corporation with effect from 1st April, 1959. The Corporation have not yet entered into any lease agreement with the Fruit and Vegetable Merchants Union. The Union is resisting in a Court of Law the payment of tehbazari to the Corporation. The case is sub-judice.

COMPLAINTS AGAINST ADDITIONAL DEPUTY COMMISSIONER, PASIGHAT

1257. SHRI M. VERO:

SHRI LOKANATH MISRA:

SHRI A. C. GILBERT

DR. B. N. ANTANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there had been a number of complaints and representations by Public of Pasighat Sub-division, NEFA against the Additional Deputy Commissioner Pasighat, NEFA, who was posted there in the year 1965-66, regarding corruption, nepotism, maladministration and mismanagement in the Sub-division;

(b) whether Government have enquired into the complaints; and

(c) if so, what are details of the enquiry and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) There were some complaints against the said officer.

(b) Yes, Sir.

(c) The enquiries had revealed that except for one complaint, in respect of which a warning was conveyed to the officer concerned, the other complaints were either untrue or unsubstantiated.

DELAY IN PAYMENT OF SCHOLARSHIP MONEY BY PUNJAB GOVERNMENT

1258. SHRI D. THENGARI: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the payments on account of scholarships own by the students in the middle examinations in Punjab as far back as 1959 have not so far been made;

(b) if so, what are reasons for the delay in such cases;

(c) what is the number of such cases in which payment has not been made for 5 years or more; and

(d) what steps Government propose to take to get such payments expedited?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) to (d) The required information is being collected and will be laid on the table of the Sabha in due course.

शिक्षा आयोग का प्रतिवेदन

1259. श्री जगदम्बी प्रसाद यादव : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि : क्या सरकार ने शिक्षा आयोग के प्रतिवेदन को कार्यान्वित करने के उद्देश्य से इसकी जांच पूरी कर ली है और यदि हां, तो इसको क्रियान्वित करने के संबंध में सरकार क्या कार्यवाही करने का विचार रखती है ?

[EDUCATION COMMISSION'S REPORT]

1259. SHRI J. P. YADAV: Will the Minister of EDUCATION be pleased to state whether Government have completed the examination of the Education Commission's Report with a view to implementing it and if so, what steps Government propose to take to implement it?

शिक्षा मंत्रालय में राज्य मंत्री (प्रो० शेर सिंह) : जी हां। शिक्षा आयोग की सिफारशों की विभिन्न स्तरों पर ब्यौरेवार जांच की गयी थी, इन चर्चाओं में शिक्षा की राष्ट्रीय नीति भी शामिल थी। इस पर सरकारी संकल्प जारी किया गया था और 24 जुलाई, 1968 को सभा पटल पर रख दिया गया था।

इस नीति को क्रियान्वित करने की जिम्मेदारी व्यापक रूप से राज्य सरकारों की है। केन्द्रीय तथा राज्य सरकारें दोनों जहाँ तक संसाधन उपलब्ध हैं उसे ध्यान में रखते हुए इसे चौथी पंचवर्षीय आयोजना में क्रियान्वित करने का भरसक प्रयत्न कर रही है।